

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 528/GT/2020

Subject : Petition for revision of tariff for the period from 1.4.2014 to 31.3.2019 after truing up exercise in respect of NTPL (1000 MW) Coal based Thermal Power Station.

Petition No. 254/GT/2020

Subject : Petition for approval of tariff of NTPL (1000 MW) Coal based Thermal Power Station for the period from 1.4.2019 to 31.3.2024.

Petitioner : NLC Tamil Nadu Power Limited

Respondents : TANGEDCO and 14 others.

Date of Hearing : **2.11.2022**

Coram : Shri I.S Jha, Member
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member

Parties Present : Ms. Anushree Bardhan, Advocate, NTPL
Ms. Surbhi Kapoor, Advocate, NTPL
Ms. Tanya Sareen, Advocate, NTPL
Shri J. Subbiah, NTPL
Shri K. Srujan Babu, NTPL
Shri S. Vallinayagam, Advocate, TANGEDCO
Ms. R. Amalelu, TANGEDCO
Shri I. Sudhakar, TANGEDCO

Record of Proceedings

During the hearing, the learned counsel for the Petitioner made detailed oral submissions in the matters. She also submitted that the additional information sought by the Commission has also been filed after serving copies on the Respondents.

2. The learned counsel for the Respondent, TANGEDCO circulated note of arguments and made detailed oral submissions, in these matters. At the request of the learned counsel, the Commission permitted the respondent to upload the note of arguments, if not already done.

3. The learned counsel for petitioner clarified that the additional capital expenditure towards LP rotor has been claimed by the Petitioner under Regulation 14(1)(i) of the 2014 Tariff Regulations and the same from part of the original scope of work.



4. The Commission, after hearing the parties, directed the Petitioner to submit the following additional information, after serving copy to the Respondents on or before **12.12.2022**:

In Petition No. 528/GT/2020

- (i) *Documents showing that LP rotor was a part of the Investment Approval and original scope of work;*
- (ii) *Whether LP rotor has been capitalized.*

5. The Respondents to file their replies, on or before **20.12.2022**, after serving copy to the Petitioner, who may file rejoinder, if any, by **30.12.2022**. All submissions shall be completed by the parties within the due dates mentioned and no further extension of time shall be granted.

6. Subject to the above, orders in these petitions were reserved.

By order of the Commission

Sd/-
(B. Sreekumar)
Joint Chief (Law)

